

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

CRL.A NO.208 OF 2020

APPELLANT/ACCUSED:

HAREESH, AGED 34 YEARS, S/O.CHATHU, KALLAMMAL HOUSE,

KURUVANTHERI, CHEKKAD, KOZHIKODE, - 673 500 NOW SERVING I
IMPRISONMENT TO CENTRAL PRISON, KANNUR – 670005.

BY ADV.UMMUL FIDA

RESPONDENT & RESPONDENT/STATE/COMPLAINANT:

STATE OF KERALA, REP. BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM – 682 031

BY PUBLIC PROSECUTOR SRI.

THIS CRL.A. HAVING COME UP FOR ADMISSION ON
21.4.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING

C.S.DIAS, J.

=====

Crl.Appeal.No.208 of 2020

=====

Dated this the 21st day of April, 2020.

ORDER

The Criminal Appeal is admitted.

The learned Public Prosecutor seeks time to file an objection to Crl.M.Appln. of 2020 (application to suspend the sentence). The Public Prosecutor is granted ten days time to file objection, if any.

Call on 05.05.2020.

**C.S.DIAS
JUDGE**

kkj/21.4.2020